



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu

NOTIFICATION

Jammu, the 8th, February, 2019

SRO 105 :-Whereas, Police Station DH Pora on 25.05.2018 came to know through reliable sources that unknown terrorists hurled a grenade upon 34 RR, Neham Camp with the intention to kill the army person however, it exploded inside the camp, and no human loss is reported; and

2. Accordingly, case FIR No.48/2018 was registered in P/S D.H Pora and investigation was taken up;and

3. Whereas, during the course of investigation, site plan was prepared and statement of witnesses were recorded under relevant sections of law and placed on file. During further investigation, accused 1. Mohd Imran Raina S/o Gh. Hassan Raina R/o Mohamadpora Kulgam was apprehended who revealed that he threw the hand grenade at the place of occurrence on the instigation of accused Umer Majeed Ganie S/o Ab. Majeed Ganie R/o Souch Kulgam and Gulzar Ahmad Padder S/o Bashir Ahmad Padder R/o Takya Adijan Gopalpora DH Pora to further the activities of militant organizations. Further, he disclosed that he is an OGW of HM outfit and has also remained in close touch with LeT organization and before this incident he has taken active part many times in other subversive activities. During further investigation search was conducted to apprehend the other two accused persons, however, it was found that accused No.3 Gulzar Ahmad Padder S/o Bashir Ahmad Padder R/o Takya Adijan Gopalpora being a militant has already been killed in an encounter with security forces and accused No.2 Umer Majeed Ganie S/o Ab. Majeed Ganie R/o Souch Kulgam is an active terrorist against whom proceedings u/s 512 CrPC have been proposed; and

4. Whereas, investigation conducted has prima facie established the commission of offences punishable u/s 307, RPC ^{3/4} Exp. Sub Act, 13,16,18,20,38,39 ULA(P) Act,1967 against three accused persons namely. 01. Mohd Imran Raina S/o Gh. Hassan Raina R/o Mohamadpora Kulgam, 2. Umer Majeed Ganie S/o Ab. Majeed Ganie R/o Souch Kulgam (Active Terrorist) 3. Gulzar Ahmad Padder S/o Bashir Ahmad Padder R/o Takya Adijan Gopalpora DH Pora in the instant case and investigation is concluded as proved against them and the accused No.1 is in judicial custody by the orders of the Hon'ble Court; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the accused namely 01. Mohd Imran Raina S/o Gh. Hassan.Raina R/o Mohamadpora Kulgam, 2. Umer Majeed Ganie S/o Ab. Majeed Ganie R/o Souch Kulgam, for the commission of offences punishable u/s 13, 16,18,20,38 and 39 ULA(P) 1967 Act arising out of FIR No.48/2018 of P/S D.H.Pora.

By Order of the Government of Jammu and Kashmir.

Sd/-

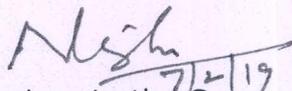
Principal Secretary to the Government
Home Department

Dated:- 08.02.2019

No. Home/Pros/ 87/2018

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/San-71/S/2018/74299-300 dated 16.11.2018 The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department